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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5859/2026**

PARTH SHRIVASTAVA

....Petitioner

Through: Mr. Shaurya Vikram, Mr. Umesh
Kumar, Advs.

versus

HANSRAJ COLLEGE & ORS.

.....Respondents

Through: Mr. Mohinder J.S Rupal, Mr. Hardik
Rupal, Ms. Aishwarya Malhotra, Ms. Tripta
Sharma, Advs. for DU/R2&5
Dr. Monika Arora, CGSC, Mr. Subhrdeep Saha,
Ms. Anamika Thakur , Mr. Abhinav Verma, Advs.
for R1

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

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29.04.2026

CM APPL. 28699/2026

Exemptions granted, subject to all just exceptions.

The application is disposed of.

W.P.(C) 5859/2026

1. This is a writ petition filed under Article 226 of the Constitution of India seeking the following prayers:-

“a) Issue a writ of certiorari quashing the impugned suspension order dated 20.04.2026 issued by Respondent No.1;

b) Quash all consequential disciplinary proceedings arising out of or connected with the said order;

c) Issue a writ of mandamus directing the Respondents to



forthwith permit the Petitioner to attend classes, participate in academic activities, and continue his education without interruption;

d) Direct restoration of all academic benefits, including attendance, coursework, internal assessments, and participation in academic and co-curricular activities, for the period affected by the impugned suspension;

e) Award costs towards legal expenses incurred by the Petitioner. ...”

2. For the reasons stated in the petition, issue notice.
3. Dr. Arora, learned CGSC accepts notice on behalf the respondent No.1 and Mr. Rupal, learned counsel accepts notice on behalf the respondent Nos. 2 and 5. They seek and are granted 1 week to file a reply.
4. Issue notice to all the other respondents through all modes including electronic on the petitioner taking steps within 4 days from today, returnable on 08.05.2026.
5. Since, the last date for filling the application for examination is stated to be 30.04.2026, the petitioner shall be permitted to enter the college for 1 hour to fill in the application for examination.
6. It is directed that the petitioner will not cause any disruption to the working of the college.
7. *Dasti.*

JASMEET SINGH, J

APRIL 29, 2026/AS